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Date: 24/08/2025

COMMISSIONER OF WEALTH TAX Vs HARBANSLAL CHARITY TRUST.

Court: Calcutta High Court

Date of Decision: Dec. 13, 1990 **Citation:** (1992) 107 CTR 292

Hon'ble Judges: Bhagabati Prasad Banerjee, J; Ajit Kumar Sengupta, J; Ajit Kumar Sen Gupta, J

Bench: Full Bench

Judgement

AJIT KUMAR SENGUPTA, J.:

The order dt. 26th November, 1990 is recalled. These five applications under s. 27(3) of the WT Act, 1957 relate to asst. yrs. 1978-79, 1979-

80, 1980-81, 1981-82 and 1982-83. The common question of law on which reference has been sought for is as follows:

Whether, on the facts and in the circumstances of the case the Tribunal was justified in law in holding that the provisions of s. 21A of the WT Act,

1957 did not apply and the assessee trust was entitled to exemption under s. 5(1)(i) of the WT Act for the asst. yrs. 1978-79, 1981-82 and

1982-83?

2. It appears that similar question on the interpretation of the corresponding section of IT Act, 1961 came up for consideration before this Court in

IT Ref. No. 156 of 1985 where the judgment was delivered on 2nd March, 1990. Following the decision in CIT vs. Birla Charity Trust reported

in (1989) 178 ITR 150 this Court answered in the affirmative holding that the provisions of s. 13(1)(c) read with s. 13(2)(h) of the IT Act did not

apply in respect of the shares received by the assessee as donations to corpus and consequently, the dividend income from the aforesaid shares

was entitled to exemption under s. 11 of the IT Act. The question in the wealth-tax matters has arisen on the interpretation of corresponding

sections of WT Act, 1957.

3. In view of the aforesaid decision of this Court in the case of this assessee this question sought to be referred has to be answered against the

Revenue, inasmuch as the same shares are the subject-matter of the wealth-tax assessment.

- 4. In that view of the matter rules are discharged, applications are dismissed.
- 5. Leave is given to file Vakalatnama within two weeks.

There will be no order as to costs.

BHAGABATI PRASAD BANERJEE, J. :

I agree.